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# PAPERS LAID ON THE TABLE THE EXPORT OF MINERALS AND ORES —GROUP II (INSPECTION) AMENDMENT RULES, 1968

Papers laid

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHAMMAD SHAFI QURESHI) : Sir, I beg to lay on the Table under subsection (3) of section IV of the Export (Quality Control and Inspection) Act, 1963, a copy of the Ministry of Commerce Notification S. O. No. 3978, dated the 12th November, 1968 (in English), publishing the Export of Minerals and Ores—Group II (Inspection) Amendment Rules, 1968. [Placed in Library. See No. LT— 2460/68.]

# ANNUAL REPORT (1967-68) OF THE CENTRAL, SILK BOARD

SHRI MOHAMMAD SHAFI QURE-SHD: Sir, I also beg to lay on the Table a copy of the Annual Report on the activities of the Central Silk Board and working of the Central Silk Board Act during the year 1967-68. [Placed in Library. *See* No. LT— 2459/68.]

#### CERTIFIED ANNUAL ACCOUNTS (1966-67) OF THE CENTRAL SILK BOARD AND RELATED PARTIES

SHRI MOHAMMAD SHAFI QURESHI : Sir. I also beg to lay on the Table a copy of the Certified Annual Accounts of the Central Silk Board for the year 1966-67 and the Audit Report thereon. [Placed in Library. *See* No. LT—2458/68.]

### NOTIFCATION ISSUED UNDER THE INDUSTRIES (DEVELOPMENT AND REGU-LATION) ACT, 1951

SHRI MOHAMMAD SHAFI QURESHI : Sir, I also beg to lay on the Table—a copy each of the following Notifications (in English) of the Ministry of Commerce, under sub-section (2) i of section 18A of the Industries (Deve- I lopment and Regulation) Act, 1951—

(i) Notification S. O. No. 3246, i dated the 28th November, 1967, extending the period of Government control in respect of the Rai Saheb Rekhchand Gopaldas Mohta spinning I and Weaving Mills, Limited, Akola (Maharashtra) up to the 15th September, 1969. [Placed in Library. *See* No. LT—2493/68.]

on the Table

(ii) Notification S. O. No. 3746, dated the 16th October, 1968, publishing a corrigendum to Government Notification S. O. No. 3246, dated the 28th November, 1967. [Placed in Library. See No. LT— 2464/68.]

# THE COTTON TEXTILE COMPANIES (MANAGEMENT OF UNDERTAKINGS AND LIQUIDATION OR RECONSTRUCTION) (AMENDMENT) RULES, 1968

SHRI MOHAMMAD SHAFI QURESHI : Sir. I also beg to lay on the Table—a copy of the Ministry of Commerce Notification G. S. R. No. 1918, dated the 13th August, 1968 (in English), publishing the Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) (Amendment) Rifles, 1968, under subsection (2) of section 10 of the Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Act, 1967. [Placed in Library. See No. LT—2492/68.]

### TWENTY-SECOND REPORT OF THE COMMITTEE ON PUBLIC UNDER-TAKINGS (1968-69)

SHRI NAND KISHORE BHATT (Madhya Pradesh) : Sir, I beg to lay on the Table a copy of the Twenty-second Report of the Committee on Public Undertakings (1968-69) on action taken by Government on the recommendations contained in the Twenty-first Report of the Committee on Public Undertaking (1965-66) on Air-India.

### REPORT OF THE JOINT COMMITTEEOF THE HOUSES ON THE CRIMINALAND ELECTION LAWS AMENDMENT BILL, 1968

SHRI M. M. DHARIA (Maharashtra) : With your permission, Sir, 1 beg to lay  $o_n$  the Table a copy of the Report of the Joint Committee of the Houses on the Bill further to amend the Indian Penal Code, the Code of

Criminal Procedure, 1898 and the Representation of the People Act, 1951 and to provide against printing and publication of certain objectionable matters.

#### EVIDENCE TENDERED BEFORE THE JOINT COMMITTEE OF THE HOUSES ON THE CRIMINAL AND ELECTION LAWS AMENDMENT BILL. 1968

DR. (MRS.) MANGLADEVI TAL-WAR (Rajasthan) : Sir, I beg to lay on the Table a copy of the evidence tendered before the Joint Committee of the Houses on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1898 and the Representation of the People Act, 1951 and to provide against printing and publication of certain objectionable matters.

#### MESSAGES FROM THE LOK SABHA

I. THE INDIAN RAILWAYS (AMENDMENT) BILL, 1568

#### II. PARLIAMENTARY COMMITTEE ON RATE OF DIVIDEND PAYABLE BY THE RAILWAYS TO GENERAL REVENUES

SECRETARY : Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

(I)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Indian Railways (Amendment) Bill. 1968, as passed by Lok Sabha at its sitting on the 28th November. 1968.

(II)

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held *on* Thursday, the 28th November. 1968, adopted the following resolution :—

'That this House do recommend to Rajya Sabha to agree to associate 6 members from Rajya Sabha with the Parliamentary Committee to review the rate of dividend which is at present payable by the Railway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance *vis-a-vis* the General Finance and make recommendations thereon and to communicate the names of the members so appointed to this House.'

2. I am to request that the concurrence of Rajya Sabha in the said resolution, and also the names of the members of Rajya Sabha so appointed, may be communicated to this House.

3. A copy of Lok Sabha Bulletin-Part I, dated the 28th November, 1968, containing the resolution adopt-ted by Lok Sabha on the 28th November, 1968 regarding constitution of Parliamentary Committee is enclosed."

I lay a copy of the Indian Railway (Amendment) Bill, 1968 on the Table,

# REFERENCE TO THE MURDER OF SHRI JAGANNATH MISRA

श्री चन्द्र शेखर(उत्तर प्रदेश): सभापति महोदय, आपकी अनुमति से अत्यंत शोक और बेदनापूर्वक में इस सदन का और सरकार का व्यान नैनीताल जिले के प्रजा सोशलिस्ट नेता थी जगन्नाथ मिश्र के कुल्ल की ओर आकृषित करना चाहता हूं। श्री जगन्नाथ मिश्र को मैं पिछले पन्द्रह वर्षों से जानता हं। बनारस हिन्दू यनिवर्सिटी से उन्होंने एम० ए० पास किया था; उनके पिता जी अल-मोड़ा जिले के एक ऊंचे दरजे के राजकर्मी थे और जिस दिन मिश्र जी का करल हुआ इसके एक दिन पहले उन्होंने एक सार्वजनिक सभा में नैनीताल जिले के प्रशासन और विशेषकर पुलिस प्रशासन की आलोचना की थी और आज से तीन सप्ताह पहले उसी काशीपूर क्षेत्र के भूतपूर्व विधायक श्री राम दत्त जोशी ने एक आवेदन, एक प्रार्थना पत्र, राज्यपाल महोदय को और गृह मंत्री को भेजा था, उन्होंने उसकी एक प्रतिलिपी हमारे पास भेजी थी, और उसमें उन्होंने कहा या